



2026:AHC:21812

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2483 of 2025

Kishan Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendra Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Impleadment application dated 13.1.2026 filed on behalf of Arjun Singh and five others (proposed respondent Nos.5 to 10) is taken on record

2. Heard Mr. Mahendra Kumar Yadav, learned counsel for the petitioner, Mr. Harish Yadav, who has filed impleadment application on behalf of Arjun Singh and 5 others, Mr. Om Anand, learned Standing Counsel for the State-respondents and Mr. Sunil Kumar Singh, learned counsel for gaon sabha.

3. The instant public interest litigation has been filed for the following relief:-

"(i) Issue a writ order or direction in the nature of mandamus directing the respondent no. and 3 to vest the land Gata No. 9, 24, 25, 317, 319, 316, 340, 352, 358, 364, 381, 385, 386, 393, 394, 415, 416 Khasara No. 392, 391, 392, 515, 396, 393, 497, 526, 524, 447, 449, 533, 399, 905, 480, 608, 517, 534, 365, 388, 516 situated in Village Junedpur, Pargana and Tehsil Sikandrabad, District Bulandshahar in the state government and for the purposes of superintendence prevention management and control entrustment the land to the Gram Panchayat or other local authority.

(ii) Issue writ order or direction in the nature of mandamus

directing the respondent no. 2 and 3 to decide the representation dated 26.08.2017 and 09.02.2018 moved by the petitioner within stipulated period as fixed by this Hon'ble Court."

4. Learned counsel for the petitioner submitted that plots in question was initially recorded as pasture land in the record and certain persons have got declaration under Section 229-B of U.P.Z.A. & L.R. Act in their favour in respect to the land, which was recorded as pasture land. He submitted that authorities be directed to inquire the matter and take appropriate steps for recording the plot in question as pasture land. He submitted that representation have been filed on behalf of the petitioner for correcting entry of the plot, but no steps has been taken by the authorities.

5. Mr. Harish Yadav learned counsel appearing for proposed respondent Nos.5 to 10 submitted that suit under section 229-B of U.P.Z.A.& L.R. Act was filed by Atar Singh & others was decreed by trial court vide judgment & decree dated 30.3.1998. He further submitted that in the proceeding under Section 76 of U.P. Revenue Code, 2006 Arjun Singh and others were ordered to be recorded as bhumidhar with transferable right from bhumidhar with non transferable right vide order dated 24.5.2017, as such public interest litigation cannot be entertained for setting aside the judgment and decree passed in the proceeding under Section 229-B of U.P.Z.A.&L.R. Act as well as order passed under Section 76 of U.P.Revenue Code, 2006 as those judgments and decree/orders have attained finality.

6. I have considered the arguments advanced by the learned counsel for the petitioner, proposed respondents and perused the record.

7. There is no dispute about the fact that declaration under Section 229-B of U .P.Z.A.& L.R. act was granted by the revenue Court in respect to plot in question. There is also no dispute about the fact the Arjun Singh and others were ordered to be recorded as

bhumidhar with transferable right from bhumidhar with non-transferable right in the year 2017, which has attained finality.

8. Since the judgment & decree passed under Section 229-B of U.P.Z.A.& L.R. Act as well as order passed under Section 76 of U.P.Revenue Code, 2006 in respect to plot in question have attained finality as such public interest litigation cannot be entertained to correct the entry of the plot regarding which declaration has already been granted in the suit under Section 229-B of U.P.Z.A. & L.R. Act.

9. No interference is required in the matter.

10. The instant public interest litigation is dismissed accordingly.

January 30, 2026

PS*

(Chandra Kumar Rai,J.)